

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514

CP-(CAA)-08/230-232/ND/2024(2nd Motion)

IN THE MATTER OF:

Rajmani Securities Pvt. Ltd. With BKR Capital Pvt. Ltd.**Applicant**

SECTION

U/s 230-232

Order delivered on 05.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Kartikeya Goel, Adv.
For the Respondent :
For the RD : Ms. Shankari Mishra, Adv.
For the OL : Mr. Kartikeya Asthana, Adv.
For the IT Dept. : Mr. Prashant Meharchandani, Sr. St. Counsel,
Mr. Akshat Singh, Jr. St. Counsel, Mr. Utkarsh
Kandpal, Adv.

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that the company has received some quarry from the office of RD for which they have given their reply to the office of RD. Ld. Counsel on behalf of the RD is present and submitted that as per the instructions, they have received the reply to the quarry and sought time to submit their response. Ld. Counsel on behalf of the OL is present and submitted that they have filed their report and has no objection if the scheme is approved. The report of OL is also available on the e-portal of the Tribunal. Ld. Counsel on behalf of the Income Tax Department is present and submitted that they have received instructions in respect of

Assessing Officer of the Transferor Company. However, they have not received any instruction in respect of Assessing Officer of the Transferee Company and for that purpose sought time to file their response. Time prayed for is granted. List the matter on **14.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)